CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



O.A. NO.1055/1996

New Delhi this the 22nd day of May, 1996.

HON'BLE SHRI JUSTICE A. P. RAVANI, CHAIRMAN HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Tushar Ranjan Mohanty S/O Rabi Narayan Mohanty, Computer Literate, Inter-State Council Secretariat, Ministry of Home Affairs, Vigyan Bhawan Annexe, Maulana Azad Road, New Delhi - 110011.

Applicant

(In Person)

-Versus-

- 1. Union of India through
 Secretary, Department of
 Statistics, Ministry of
 Planning & Programme
 Implementation,
 Sardar Patel Bhawan,
 Sansad Marg,
 New Delhi-110001.
- 2. Director,
 Office of the Establishment
 Officer, Department of
 Personnel & Training,
 Ministry of Personnel, Public
 Grievances & Pensions,
 North Block,
 New Delhi 110001.

Respondents

ORDER (DRAL)

Shri Justice A. P. Ravani -

The applicant is serving as Officer Grade-III in the Indian Statistical Service. He feels aggrieved by the order dated May 14, 1996 whereby 44 officers of Grade-III have been promoted to Grade-II (Junior Administrative Grade) of the Service. The grievance of the applicant is that though he is eligible to be promoted to the higher

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post, his case has not been considered. He has made representation to the concerned authorities and particularly to respondent No.1, i.e., the Secretary, Department of Statistics, Ministry of Planning and Programme Implementation, non May 1, 1996. The said representation has still not been decided.

- 2. In view of the aforesaid factual position, we are of the opinion that it would not be appropriate to entertain this application at this stage. Instead, if the following directions are given and the application is disposed of, it would meet the ends of justice:-
- 1) The applicant shall file two copies of the O.A. in the Registry of the Tribunal latest by May 24, 1996.
- 2) The Registry shall send a copy of this order to the respondents together with copy of the O.A.
- Respondent No.1, i.e., Secretary, Department of Statistics, Ministry of Planning and Programme Implementation, is directed to consider the representation made to him on May 1, 1996 by the applicant and also previous representations dated November 21, 1995 and December 1, 1995. In addition to the aforesaid representations, respondent No.1 is directed to also consider this application itself as additional representation made to him. The respondent is

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further directed to decide the questions raised by the applicant in the aforesaid representations and in this application latest by August 5, 1996. A copy of the decision that will be taken by the respondent shall be served upon the applicant by registered A/D post and also by ordinary post under certificate of posting. The decision shall be despatched to him within three days from the date of decision.

If the applicant feels aggrieved by the decision that may be taken and communicated to him, it will be open for him to challenge the legality and validity of the same before

3. Subject to the aforesaid observations and directions, this application stands disposed of.

(K. Muthukumar) Member (A)

appropriate forum.

(A. P. Ravani) Chairman

/as/